

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 16th day of March 2001.

original Application no. 1455 of 2000.

Hon'ble Mr. S.K.I. Naqvi, Member-J
Hon'ble Maj Gen K.K. Srivastava, Member-A.

Bhawani Shankar Trivedi,
s/o late Sri C.K. Trivedi,
Posted as Lower Division Clerk, in
Jawahar Navodaya Vidayayaya,
Basantpur Bansi,
SIDDHARTH NAGAR.

... Applicant

C/A Sri B. Singh

Versus

1. Union of India through Director,
Navodaya Vidyalaya Samiti,
A-39, Kailash Puri Colony,
NEW DELHI.
2. Deputy Director, Navodaya Vidyalaya,
B-10, Sector - C, Aliaganj,
LUCKNOW.
3. Chairman,
Vidyalaya Management Committee,
Jawahar Navodaya Vidyalaya,
Basantpur Bansi,
SIDDHARTH NAGAR.
4. Principal,
Jawahar Navodaya Vidyalaya,
Basantpur Bansi,
SIDDHARTH NAGAR.

... Respondents

C/Rs Sri V. Swaroop

Sw

... 2/-

// 2 //

O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J

Heard Sri B. Singh learned counsel for the applicant on the point of admission. Since the relief sought for is regarding promotion and fixation of seniority, therefore, it is debatable controversy.

Sri V. Swroop learned standing counsel has been noticed to participate at this stage. Sri L.M. Singh proxy to Sri V. Swroop, participated during hearing, at this stage, on behalf of the respondents.

2. The main grievance of the applicant is that he was not allowed promotion at the time when it was due to him and his juniors have been promoted, for which he made several representations to competent authority in the respondents establishment but without any ~~response~~ ~~success~~, and a letter dy Dy. Director, copy of which has been annexed as annexure 10, which is dated 7.2.90 could be of any effect, and thereby the matter is at this stage when ~~an~~ ^{the} ~~undecided~~ representation of the applicant is pending.

3. For the above we find it a fit matter to decide it at admission stage with the direction the the competent authority in the respondents establishment to decide the pending representation of the applicant, copy of which has been annexed as annexure 14 ¹⁴ ~~copy~~ ^{See} within 3 (~~three~~) weeks from the date of communication of ~~copy~~ of this order. In case the grievance of the applicant is not redressed, a detailed, reasoned and speaking order with

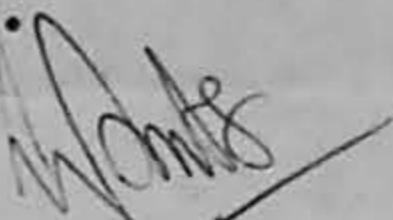
Corrected today
by ~~open~~ ^{order} ~~order~~
See page
19.07.2001
D. J. Naqvi
19.07.2001

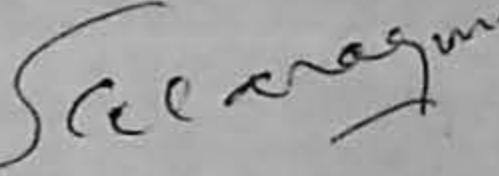
File

...3/-

// 3 //

reference to rule in this regard, be passed with
copy to the applicant. The OA is decided accordingly
with no order as to costs.


Member-A


Member-J

/pc/